

SLP(C)No. 12994 OF 2001
ITEM NO. 204
COURT No.2

SECTION IV -B

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

PETITION FOR SPECIAL LEAVE TO APPEAL @ NO.12994/2001

(Arising from the final judgment and order dated 12.3.2001 of the High Court of Punjab & Haryana at Chandigarh in LPA No. 794/2000)

Vinod Bansal

Petitioner(s)

Versus

State of Haryana & Anr.

Respondent(s)

(With appln. for permission to place addl. documents on record and office report) (For Final Disposal) With

SLP(C) Nos. 12818/2001,12997/2001, 13743/2001, 13851/2001, 15159/2001, 15257/2001, 15229/2001, 15213/2001, 15268/2001, 15233/2001, 15224/2001, 15234/2001, 15259/2001, 15251/2001, 15473/2001, 15624/2001, 15496/2001, 15622/2001, 15621/2001, 15625/2001, 15522/2001, 15623/2001, 15611/2001, 15523/2001, 15626/2001, 15613/2001, 15531/2001, 12996/200, 13660/2001, 16644/2001, 16645/2001, 19293-19295/2001, 20196/2001, 22284-22290/2001, 16484/2001, 17839/2001, 17841/2001, 17840/2001, 17843/2001, 17844/2001, 17842/2001, 17845/2001, 17053/2001, 13965/2001, 15246/2001, 14396-14397/2001, 15247/2001, 1537/2002, 13001/2001, 13002/2001, 13004/2001, 17465/2001, 6549-6553/2002, 12297-12298/2002, 12723-12724/2002, 15529-15530/2002, 15531-15532/2002, 15533-15534/2002, 15535/2002, 15536-15537/2002, 15538-15539/2002, 15540/2002, 15541-15542/2002, 15543-15544/2002, 15567/2002, 15584-15585/2002, 15593-15594/2002, 15664-15665/2002, 17287/2002, 17286/2002, 14437-14438/2002, 17787/2002, 24847/2002, 444/2003, 3628/2003, C.A. No. 3599/2003, SLP(C) No. 21977/2003

(With appln. for permission to place addl. documents on record and office report/prayer for interim relief/raising addl. grounds/c/delay in filing SLP/refiling SLP/appln. for substitution of deceased petitioner and exemption from filing OT and delcaring petnr. as major/appln. for file SLP an substitution of deceased petitioner in respective matters)

DATE : 05/12/2003

This/These matter/matters was/were
called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. RAJENDRA BABU

HON'BLE MR. JUSTICE G.P. MATHUR

For Petitioner(s)Mr. Aman Hingorani, Adv.

Ms. Priya Hingorani,Adv.

Ms. Reema Bhandari, Adv.

Mr. Somvir Singh Deswal, aDv.

Mr. M.P. Shorawala, Adv.

Ms. Suresh Kumari, Adv.

Mr. Dinesh Verma, Adv.

Mr. vishal Malik, Adv.

Mr. Jagdish Manchanda,Adv.

Mr. Adish Gupta, Adv.

Mr. A.P. Mohanty, Adv.

Mr. Rajesh K Sharma, Adv.

Ms. Shalu Sharma, Adv.

Mr. Manoj Swarup, Adv.

Mr. Uday Gupta, adv.

For Respondent(s)

Ms. Kavita Wadia, Adv.

Mr. Vinay Kumar Garg, Adv.

UPON hearing counsel the Court made the following
O R D E R

Applications for substitution in respective matters are allowed.
Delay condoned in respective matters.
Leave granted. Printing dispensed with.
The appeal to be heard on SLP paper book itself.
Additional documents, if any, be filed in six weeks.
Original record shall be requisitioned.

[Charanjeet Kaur]
Court Master

[Om Prakash]
Court Master